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licensed capacities subject to the policy parameters laid down in the Drug Policy.

Construction of an embankment on Kaljani river in Coach Benar district

11202. SHRI JAHARLAL BANERJEE: SHRI AHMAD HOSSAIN MONDAL: SHRI PRASANJIT BARMAN:

Will the Minister of IRRIGATION be pleased to state:

(a) whether Government ^ave re ceived any representation indicating Bangladesh's opposition to the construe-, lion of an embankment on the bank of the river Kaljani at village Balabhut in Tufanganj P.S. in Cooch-Behar dis trict, West Bengal: and

(b) if so, what action Government have taken in the matter?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDE): (a) Yes, Sir.

(b) The Government of West Bengal have reported that seven submersible permeable sal ballah screens were constructed last year, and in the 1979 floods, three of the screens were damaged and washed away by the currents. After reviewing the per. formance of last year, work has been taken up by the State Government on | the reconstruction of the three screens.

Such anti-erosion works in the form of screens have no adverse~effect on the Bangladesh territory.

[†]Previously Unstarred Question 760 transferred from the 20th June, 1980. Disposal of equity shares of Bombay Tyres International Limited

to Questions

1203. SHRI SURENDRA MOHAN: SHRI YOGENDRA SHARMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received a proposal from M/s. Firestone Tyre and Rubber Company of India, a subsidiary of Firestone Tyre and Rubber Co., U.S.A., to dispose of their equity shares in Bombay Tyres International Limited, to M/s. Modi Rubber Limited;

(b), whether Government have taken any decision in the matter; and

(c) whether Government have received any representation from the supervisory Staff Association of the said company who are holding 22 per cent of the shares for the acquisition of these shares?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR); (a) Yes, Sir. M|s. Firestone Tyre and Rubber Company, Akron, Ohio, U.S.A. has given an intimation under sub-section (1) of Section 108B of the Companies Act, 1956 for transfer of 33,30,000 equity shares of Rs. 10|- each of M|s Bombay Tyres International Limited to M|s Modi Rubber Limited at par value.

(b) No, Sir. The matter is under examination both in the Department of Company Affairs as well as the Department of Economic Affairs.

(c) Yes, Sir, a representation has been received. The shareholding of the supervisory staff Association in the said company is, however, not known.